

**NATIONAL COMPANY LAW TRIBUNAL  
COURT No. – I, MUMBAI  
URGENT BENCH**

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**C.P. (IB) No. 3347/MB/2019**

**Powerwave Technologies Sweden AB  
V/s  
Syrma Technology Pvt Ltd**

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**Dated 8<sup>th</sup> June, 2021**

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**ORDER**

Sr. No. 1

The matter is taken up on VC, for urgent hearing upon the mentioning praecipe filed on 07.06.2021, as per Order No. 10/03/2021 - NCLT dated 19.04.2021 of the Principal Bench.

Counsel for both the sides are present. The Petitioner has filed an affidavit, seeking leave of the court to withdraw the Company Petition. The Company Petition is dismissed as not pressed with liberty to the Petitioner to file fresh petition in accordance with law.

**Sd/-  
V. NALLASENAPATHY  
Member (Technical)**

**Sd/-  
SUCHITRA KANUPARTHI  
Member (Judicial)**